

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

205. C.P. (IB)/170(MB)2024

IN THE MATTER OF

IDFC First Bank Limited

Vs

Syska Led Lights Private Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 02.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Dhruvee Patel (PH)
For the Respondent: Adv. Shyam Kapadia (PH)

ORDER

The Ld. Counsel for the corporate debtor submits that they are ready and willing to pay an amount of Rs. 1.50 Crores today and Rs. 1.50 Crores shall be paid within next 24 hours. The Ld. Counsel further submits that they are in the process of resolving the issue and they have already forwarded the proposal for consideration of the petitioner. In view of the same, short adjournment is being sought. Allowed as prayed for. One last opportunity is granted to the parties to resolve the issue or otherwise the case shall be proceeded with. Post the matter for **30.07.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)